

NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 05/06/2017 AT 02.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : IND/1421/ (IB)/CB/2017
NAME OF THE APPLICANT : THIRUPUR SURYA HITECH APPAREL PVT LTD
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. PEER MOHAMED

Counsel for Petitioner



N. RAMADASS

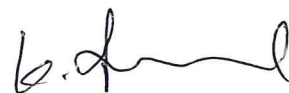
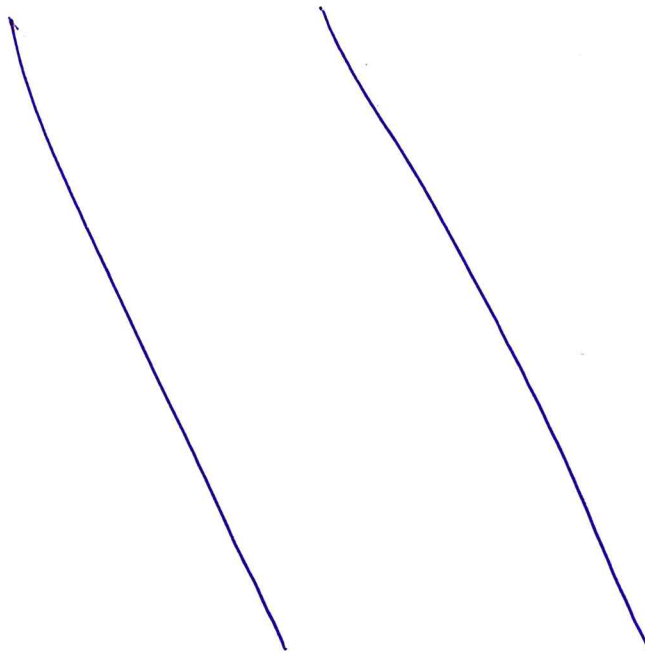
Chief Manager
State Bank of India
SMBR, Coimbatore



K. RAMESH

R. Ramalingam & Associates

by Senior Counsel for E-omprakash SBI

ORDER

Counsel for petitioner present. Counsel for respondents (secured creditors i.e. SBI and SBT) present. Counsel for petitioner is directed to provide a copy of the affidavit which he has stated to have filed before the Registry to the other side. The opposite side is directed to file comprehensive affidavit within two weeks. Counsel for petitioner prays one more week to file rejoinder to the counter of the respondent. Counsel for respondent has pointed out certain defects in the application. Therefore, the counsel for petitioner is directed to remove the defects within seven days. The matter is posted for hearing. Put up on **12.06.2017** at **02.30 P.M.**


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))


(K. ANANTHA PADMANABHA SWAMY)
(MEMBER (JUDICIAL))